

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 321/MP/2022

Subject : Petition under Section 79 of the Electricity Act 2003 read with Regulation 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non-grant of REC Certificate.

Date of Hearing : 14.3.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Sh. Suryakant Gupta
Proprietor M/s Rajaram Maize Products Solar Power Division

Respondent : National Load Despatch Centre (NLDC)

Parties Present : Shri Arjun Aggarwal, Advocate for the Petitioner
Shri Gajendra Singh, NLDC
Shri Kailash Chand Saini, NLDC

Record of Proceedings

At the outset, learned proxy counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. The said request was allowed by the Commission and the matter was, accordingly, adjourned.

2. The Petition shall be listed for hearing on 'admission' on 13.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**